

30

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.1190 of 1995.

Between

Dated: 18.3.1996.

Miss. Neera Mahhotra

...

Applicant

And

1. The Union of India, Reptd, by its Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Government of India, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, A.P.^{Hyderabad.}

...

Respondents

Counsel for the Applicant : Sri. N.Ram Mohan Rao

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Membr

Contd:...2/

O.A.1190/95.

Dt.of Decision : 18-03-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.) 1

Heard Shri Siva for Mr.N.Rama Mohan Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA is a Class-I Officer of the Income Tax Department. She is now working as Assistant Commissioner of Income Tax, at Hyderabad. She joined the Income Tax Department as a probationer on 20th April 1982.

3. The applicant's date of birth is recorded in the service register as 28th September 1965. She requested for correction of the date of birth as 11-01-1966 instead of 28-09-1965. Her date of birth is presently recorded in the School Leaving Certificate as 28-09-1965. She has now produced a certificate from Niloufer Hospital, Hyderabad (Annexure A-3) certificate) to prove that her date of birth is 11-01-1966. She has also produced some nomination certificates declared by the father of the applicant with regard to dependents of her father, ^{Madam or} regarding which indicates the date of birth of the applicant as 11-01-66.

4. The parents of the applicant are both illiterate. It is not understood how the wrong date of birth was given in the SSLC Book. She has represented her case for correction of the

13

-4-

8. The date of birth entered in the SSLC book enabled her to appear for the final School Leaving exam and also enabled her to study further and appear for Civil Services Exam. There is no doubt that this vital record needs to be altered in accordance with rules/regulations or in accordance with law to effect such alteration, to take up for consideration to grant relief.

9. In view of the above, this OA is liable only to be dismissed, it is dismissed. No costs.



(R. Rangarajan)
Member (Admn.)

Dated : The 18th March 1996.
(Dictated in Open Court)

18/3/96
DMS

spr

: 5 :

Copy to:-

- 1- The Secretary, Ministry of Finance, Union of India, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Government of India, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, A.P. Hyderabad.
4. One copy to Sri. N.Ram Mohan Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3/4/96 08.1190795

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Rangarajan

HON'BLE SHRI A.B. GORTHI: MEMBER(A)

HON'BLE SHRI

DATED: 18/3/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

O.A. NO. 1196/95

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

* * *

No Spare Copy

केन्द्रीय प्रशासनिक अधिकार बोर्ड
Central Administrative Tribunal
DESPATCH

24 MAR 1996 *NM*

हैदराबाद बैठकालीन
HYDERABAD BENCH